

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 3168/2003

2

New Delhi, this the 15th day of January, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Sh. Jaibir Singh,
Ex. Constable No. 377
DAP IV Bn. Delhi,
S/o Sh. Anoop Singh
Village Gitorni, House No. 72
P.S. Mehrauli, South Delhi,
New Delhi-30

... Applicant

(By Advocate Sh. A.K. Bhagat)

V E R S U S

Govt. of NCT of Delhi through

1. The Chief Secretary
Govt. of NCT of Delhi
5, Sham Nath Marg, New Delhi.
2. The Commissioner of Police
Police Headquarters
IP Estate, New Delhi.
3. Deputy Commissioner of Police
IV Bn, DAP, Delhi.

... Respondents

O R D E R (ORAL)

Shri Sarweshwar Jha.

The applicant has preferred this OA with prayer that the respondents be directed to consider and finalise his case for grant of compassionate allowances in accordance with the relevant rules and instructions on the subject and to allow him all other consequential benefits and costs.

2. On perusal of the OA, it is observed that the applicant had been initially appointed by the respondents in the year 1982 under Delhi Police Act, 1978. His services were, however, terminated in November, 1985. While he had earlier submitted representations to the respondents and also filed application/petition with this Tribunal as well as with the Hon'ble Supreme Court against the termination of his services and the same had been rejected by the Hon'ble



-21-

Court/Tribunal on the ground as mentioned in the relevant paragraphs of his OA, he has now requested that he should be allowed compassionate allowances for the period of service that he has rendered. He has not submitted any representation to the respondents on this subject earlier and has instead approached this Tribunal for the said relief.

3. Under these circumstances and having regard to the facts and circumstances of this case, I am inclined to dispose of this OA at the admission stage itself without issuing notice to the respondents with directions to them that they consider this OA as a representation and dispose it of by issuing a reasoned and speaking order within a period of four months from the date of receipt of a copy of this order.

4. The OA thus stands disposed of in terms of the above directions.


(SARWESHWAR JHA)
MEMBER (A)

/vikas/